

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
 AT HYDERABAD

O.A.No. 1096/95

Date of Order : 7.1.98

BETWEEN :

Avula Bala Venkata Subba Reddy

-- Applicant.

AND

1. Government of India, rep. by its Director, (Dept. of Personnel & Training), Staff Selection Commission. (Southern Region), EVK Sampath Building, 2nd Floor, College Road, Madras.

2. Govt. of India, rep. by its Deputy Director, (Dept. of Personnel & Training), Staff Selection Commission, Now temporary camp office of the Chief Commissioner of Customs and Central Excise, Lal Bahadur Stadium Road, Basheer Bagh, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. G. Ramachandra Reddy

Counsel for the Respondents

.. Mr. N.R. Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X-As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

None for the applicant. Applicant was also absent when the OA was taken up for hearing. <sup>Heard</sup> Mr. N.R. Devraj, learned standing counsel for the respondents is present.

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2. The applicant has filed this OA for a direction to the respondents to allow the applicant to appear for personality test accepting the date of birth certificate issued by the school as correct and also to direct the Respondent No-2 to conduct the interview immediately accepting the said date of birth certificate.

.. An interim order was given in this connection dated 14.9.95. The interim order reads as below:-

"R-2 has to interview the applicant if he is in the age as per the certificate dated 4.7.87 produced by him yesterday and in case he is selected to the post of Inspector of Central Excise and Income Tax, the order of appointment shall not be given until further orders".

4. The applicant will be eligible for further consideration only if he qualifies in the personality test. Today the learned counsel for the respondents produced a letter <sup>dt. 11.4.96</sup> addressed to him by the Deputy Director, Staff Selection Commission (Southern Region), Madras, stating that the applicant had failed in the personality test though he was allowed to appear for the personality test in terms of interim order dated 14.9.95 extracted above. Since the applicant had failed in the personality test, he cannot be empanelled even if he had a case in this OA. Hence the OA is liable to be dismissed as infructuous keeping the other points open.

5. In the result, the OA is dismissed as infructuous. No costs.

(The letter dated 11.4.96 is taken on record)

B.S. JAI PARAMESHWAR  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

7.1.98

R. RANGARAJAN  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 7th January, 1998

(Dictated in Open Court)

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DR  
DR

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**Copy to:**

1. The Director, Dept. of Personnel & Training,  
Staff Selection Commission, Southern Region,  
EVK Sampath Building, 2nd Floor, College Road,  
Madras.
2. Director, Dept. Personnel and Training,  
Staff Selection Commission, Lalbahadur Stadium Road,  
Boseerbagh, Hyderabad.
3. One copy to Mr.G.Ramachandra Reddy, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
5. One copy to HBSJP,M,(J),CAT,Hyderabad.
6. One copy to D.R.(A),CAT,Hyderabad.
7. One duplicate copy.

YLKR

28/1/98  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 21/1/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in  
O.A.NO. 1096/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

